

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.P. 83/93

in

D.A. 584/92

Dt. of Decision : 10.6.94.

Ramanjaneyulu

.. Applicant/
Petitioner.

vs

Sri M.P. Muthyalappa
Supdt., of Post offices,
Kurnool division,
Kurnool.

.. Respondent/
Respondent.

Counsel for the Applicant/
Petitioner : Mr. Krishna Devan

Counsel for the Respondent/
Respondent : Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

..2

25/7

CP- 83/93 in

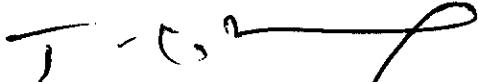
OA- 584/92

(12)

.. 2 ..

Order of the Division Bench delivered by Hon'ble
Shri A.B.Gorthi, Member (Admn.).

Mr.Krishna Devan, learned counsel for the
Contempt Petitioner states that the respondents have
since complied with our order in OA.584/92. He, therefore,
does not wish to press this Contempt Petition. The
same is dismissed as withdrawn with no order as to
costs.


(T.CHANDRASEKHARA AEDDY)

Member (Jud1.)


(A.B.GORTHI)

Member (Admn.)

Dated : 10th June, 1994

(Dictated in Open Court)

sd


DEPUTY REGISTRAR(J)

Copy to:-

1. Sri M.P.Muthyalappa, Superintendent of Post Offices, Kurnool Division, Kurnool.
2. One copy to Mr.Krishna Devan, Advocate, CAT, Hyderabad.
3. One copy to Mr.N.V.Ramana, Addl.CGSC, CAT, Hyderabad.
4. One copy to Library, CAT, Hyderabad.
5. One spare copy.

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